

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)  
]

Government of India  
Ministry of Finance  
Department of Revenue

**Notification No. 86/2014- Customs (N.T.)**

New Delhi, the 18<sup>th</sup> September, 2014  
27, Bhadrapada, Saka 1936

G.S.R.....(E).- In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 12/97- CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997, published in the Gazette of India, vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997, namely:-

In the said notification, in the Table, against serial number 12 relating to the State of Uttar Pradesh, after item (xii) and the entries relating thereto, in columns (3) and (4), the following item and the entries shall respectively be inserted, namely:-

| (3)                                   | (4)   |
|---------------------------------------|---|
| "(xiii) Modinagar, District Ghaziabad | Unloading of imported goods and loading of export goods". |

[F.No. 434/24/2010-Cus IV]  
( R.P.Singh)  
Director (Customs)

Note : *The principal notification No. 12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997 and last amended vide notification No. 74/2014- Customs(N.T.), dated the 2<sup>nd</sup> September, 2014 vide number G.S.R 634(E), dated the 2<sup>nd</sup> September, 2014.*